

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 361 of 2014

Lakhpati Murmu Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

05/25.06.2020

1. This criminal revision application has been filed to challenge the legality, propriety and correctness of the judgment dated 28 February, 2014 passed in Criminal Appeal No.2/14 by learned Additional Sessions Judge - Ist Jamtara whereby and whereunder the appeal preferred against the judgment and order of conviction and sentence dated 21.12.13 passed by learned S.D.J.M Jamtara in G.R. Case No.178/11 corresponding to T.R. No.75/2013 was dismissed and thereby affirming the order of conviction and sentence dated 21.12.13 passed by S.D.J.M. Jamtara whereby the learned S.D.J.M. Jamtara was to convict the petitioner under Section 409 of the IPC and sentenced the petitioner to undergo R.I. for 3 years and pay fine of Rs.10,000/- under Section 409 of the IPC.
2. It has been reported that Mr. Kausik Sarkhel, who is Advocate on record has now joined as a counsel for the State and he will not be able to conduct this case any longer.
3. Office is directed to issue notice to the petitioner through the concerned police station, where the petitioner is residing, so

that they may engage another counsel on or before the next date.

4. The State is directed to file an affidavit in connection with service of notice to the petitioner within a period of four weeks from today.

5. Post this case on 30.07.2020.

(Anubha Rawat Choudhary, J.)

Saurav